

**GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
RAJYA SABHA
QUESTION NO 15.12.2009
ANSWERED ON**

PAYMENT DUE TO EX EMPLOYEES OF HINDUSTAN SHIPYARD LTD. .

2924

SHRI SYED AZEEZ PASHA

Will the Minister of COALCOALSHIPPING be pleased to state :-

- (a) the due amount of voluntary and retired employees differential payments of wages, gratuity and PF etc. of Hindustan Shipyard Limited;
- (b) whether Government has formulated any scheme to ensure the payment to VRS and retired employees (870 persons) for the outstanding due amount;
- (c) if so, by when the proposed payment are to be made; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF SHIPPING

(SHRI G. K. VASAN)

(a) to (d): Rs. 5.50 crores towards differential dues (compensation, gratuity and leave salary) of the Voluntarily Retired (VR) employees of Hindustan Shipyard Limited (HSL) has been included in the Financial Restructuring proposal of HSL which is, presently, under consideration of the Government. The dues shall be paid on approval of the proposal by the Government. The pay/wage revision liability of Rs. 16.32 crore to the retired/VRS employees is to be made by the Company from its own resources based on improvement in the financial position of the Company.